

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 1328 of 2012

[Arising out of Order-in- Appeal No. 25 to 27/2012 dated 16.02.2012 passed by the Commissioner of Central Excise (Appeals-II), Bangalore]

M/s. WIPRO TECHNOLOGIES

....Appellant

VERSUS

Commissioner of Service Tax
BANGALORE SERVICE TAX- I

....Respondent

APPEARANCE:

Shri Rajesh Chander Kumar, Advocate for the Appellant
Shri P. Gopakumar, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

DATE OF HEARING: 03.09.2020

DATE OF DECISION: 03.09.2020

The appeal is allowed. For order, see order of date in Service Tax Appeal No. 642 of 2011.

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER